

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A.No. of 199

O.A. Nos. 269/97, 273/97 and 274/97

1.10.99

DATE OF DECISION.....

Shri Dipankar Pai; (O.A. 269/97)
Shri Rupak Borah (O.A. No. 273/97)
Shri Rubul Baruah (O.A. No. 274/97)

(PETITIONER(S))

Mrs. N.D.Goswami (O.A. No. 269/97)
Mr. D.K.Das (O.A. Nos 273/97 & 274/97)

ADVOCATE FOR THE
PETITIONER(S)

-VERSUS-

Union of India & Ors.

RESPONDENT(S)

Mr. J.L.Sarkar
Mr. B.K.Sharma

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE MR. JUSTICE D.N.BARUAH, VICE-CHAIRMAN.

THE HON'BLE MR. G.L.SANGLYINE, ADMINISTRATIVE MEMBER.

1. Whether Reporters of the papers may be allowed to see the Judgment ?
2. To be referred to the reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.



CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

Original Application Nos. 269/97, 273/97 and 274/97.

Date of decision : This the 1st day of October, 1999.

Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman.

Hon'ble Mr. G.L. Sanglyine, Administrative Member.

O.A. No. 269 of 1997.

Shri Dipankar Paul
Son of Late Kalipada Paul
Railway Quarter No. 260/A
Central Gotanagar,
Malitaon,
Guwahati-781011

By Advocate Mr. N.D. Goswami.

-versus-

Union of India & Ors.

By Advocate Mr. B.K. Sharma, Railway Standing Counsel.

O.A. No. 273 of 1997.

Shri Rupak Borah,
Son of Late Pradip Kr. Bora
Junior Clerk,
Office of the DME/D/NCC
N.F. Railway, Maligaon

By Advocate Mr. D.K. Das.

-versus-

Union of India & Ors.

By Advocate Mr. J.L. Sarkar, Railway Standing Counsel.

O.A. No. 274 of 1997.

Shri Rubul Baruah,
Son of Late Jagat Ch. Baruah
P.A. East Gotanagar,
Qr. No. 73/B,
Guwahati-781011
Kamrup, Assam

By Advocate Mr. D.K. Das.

-versus-

Union of India & Ors.

By Advocate Mr. J.L. Sarkar, Railway Standing Counsel.

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O R D E R

BARUH J. (V.C.).

These three applications involve common questions of law and similar facts. Therefore we propose to dispose of all the three applications by a common order.

Facts are :

The applicants were appointed on compassionate ground on passing away of their earning members. Thereafter they were working under the Railways occupying the same quarters which were allotted to their fathers. It may be so that they are not entitled to the type of quarters which were allotted to the fathers of the applicants. They were allowed to live after appointment for a considerable period and thereafter they have been asked to vacate the quarters by taking recourse to the provisions contained in the Public Premises Act. On earlier occasion also these applicants were directed to vacate the quarters. Being aggrieved the applicant No.1 (O.A. No. 269/97) and applicant No.2 (O.A.No. 273/97) approached this Tribunal and the Tribunal disposed of both the O.A.s with directions to the respondents to consider the case of the applicants. The applicant No. 3 (O.A. 274/97) did not approach at that time. The grievance of the applicants is that their cases were not considered regarding allotment of quarter.

2. In due course the respondents have entered appearance and filed written statement.

3. We have heard both sides.

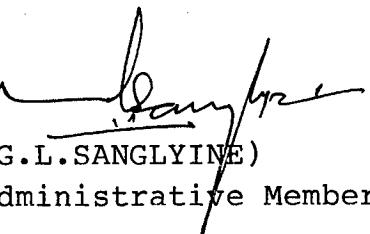
4. The appointments were made on compassionate ground at the time when their fathers who were the earning member died in harness. The sole purpose of such appointment is to eke out the problems financially or otherwise after the death of their earning members, so that the family could somehow carry on. It is true that these applicants may not be entitled to the quarters which were allotted to their fathers and now occupying by the applicants. But they are entitled to some sort of quarter even though they were appointed on compassionate grounds. The authority should make endeavour to find for alternative accommodation and with that view the earlier O.A.s were disposed of with direction to consider the case of the applicant. From this point of view, the case of the applicants should have been considered. The averment of the applicants in these application is that they were not considered properly. In paragraph 6 of the written statement it is stated that their cases were considered individually on merit.

5. Considering the facts and circumstances of the case we dispose of these applications with directions to the respondents to consider the case of the applicants taking into consideration of the fact that they were appointed on compassionate ground with the sole idea their families might not be put in difficulty. If they are evicted the families of the applicants would be thrown out on the street. Certainly this has not been contemplated by the Rule making authority. We, therefore direct the respondents to reconsider the matters keeping in mind the reason and the background of

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compassionate appointment while consider the matter the authority should not be swayed away on some technical grounds.

6. Considering the facts and circumstances of the case, we however make no order as to costs.



(G.L.SANGLYINE)

Administrative Member



(D.N.BARUAH)

Vice-Chairman

trd